Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 157 of 2011 &
IA- 245 of 2011

Dated : 4th November, 2011

Present: **Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
Hon'ble Mr. V.J. Talwar, Technical Member

Cochin Port Trust **… Appellant(s)**

Versus

Kerala State Electricity Board & Anr. **….Respondent(s)**

Counsel for the Appellant(s): **Mr. Jayshankar Nambiar, Sr. Adv.**
Ms. Akriti Gandotra

ORDER

Admit. Issue notice to the Respondents in the Appeal as well as in I.A. No. 245 of 2011 (Application for stay) returnable on 28.11.2011. Dasti service is permitted.

The learned counsel for the Appellant seeks some interim Orders in the I.A.

Therefore, post the I.A. No. 245 of 2011 for hearing on ***28.11.2011***.

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS